Unstarred Questions

Action Taken against the drunk pilots since 2011 is as follows:

Year	Action Taken
2011	17 pilots who tested BA positive for the first time suspended for 03 months as per CAR Section 5, Series-F-III dated 30.11.2010.
2012	39 pilots who tested BA positive for the first time suspended for 03 months and 02 pilots (one pilot of Go Airways and 01 pilot of Jet Airways) found 2nd time BA positive suspended for 05 years in terms of CAR Section 5, Series-F-III dated 30.11.2010.
2013	29 pilots who tested BA positive for the first time suspended for 03 months and 02 (one Pilot of Indigo and 01 Pilot of Jet Airways) found 2nd time BA positive suspended for 05 years in terms of CAR Section Series-F-III, Rev 2 dt. 18.06.2012.
2014	05 pilots who tested BA positive for the first time suspended for 03 months and one pilot of M/s. Indigo who found 2nd time BA positive suspended for 05 years in terms of CAR Section 5, Series-F III, Rev 2 dt. 18.06.2012. 02 pilots who tested BA positive for the first time suspended for 03 months in terms of CAR Section 5, Series-F-III, Issue-II dt. 06.06.2014.

Operation of international scheduled air transport services

- 148. SHRI AMBETH RAJAN: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government has amended the existing eligibility criteria regarding operation of international scheduled air transport services;
 - (b) if so, the details thereof;

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- (c) whether Government faced stiff resistance to such move from various stake holders; and
 - (d) if so, the details thereof and the action taken in this regard?
- THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) No, Sir.
 - (b) to (d) Do not arise.

Acquisition of land for international airports

- 149. SHRI SHANTARAM NAIK: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether Government is proposing to construct an international airport in village Hopa of Pernem-Taluka, North Goa;

Unstarred Questions

- (b) whether land has been acquired for the purpose;
- (c) the quantum of land acquired and the stage at which land acquisition proceedings have reached:
- (d) the total amount of compensation paid with respect to the said land and enhanced quantum, if any, sought by the land owners;
- (e) whether the landowners/tenants are going to be considered for enhanced compensation in view of the new land Acquisition law; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) Govt. of India has granted "In Principle" approval to the proposal of State Government of Goa for setting up of a Greenfield Airport at Mopa in Goa.

- (b) and (c) As per the details submitted by the State Government, an area of 7841738 sq. mtrs has been acquired and is in possession with the State Government.
- (d) The State Government has awarded total compensation amounting to ₹ 54,79,02,451/- of which ₹ 11,40,15,394.20 is paid. There are 04 (four) cases of enhanced quantum sought by the land owners.
- (e) and (f) State Government has informed that the Land Acquisition was done prior to the enactment of New Land Acquisition Law. Therefore, the question of paying the enhanced compensation under the new Legislation does not arise.

Safety audit of DGCA

- 150. SHRIMATI WANSUK SYIEM: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether the US Federal Aviation Administration (FAA) had conducted a series of safety audit of the Directorate General of Civil Aviation (DGCA) in recent months;
- (b) whether the audit has thrown up a number of deficiencies on the part of the DGCA which included lack of adequate manpower, absence of key safety manuals and shortage of flight operations inspectors; and
 - (c) whether the DGCA has rectified the deficiencies and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): (a) Yes Sir. FAA conducted an audit of DGCA in September